National Company Law Tribunal Allahabad Bench

CPNO. 61/ALD/2017 CANO. 22/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 13.10.2017**

NAME OF THE COMPANY: MKU Armors Prof 2 Ad

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Act of 2613

<u>Sl. NO.</u> Name

Designation

Representation

Signature

KULDEEP SINGH STA

CP No.61/ALD/2017, CA No.22/ALD/2017

Advocate, Shri Jagriti Singh, for the petitioner. Shri Kuldeep Singh, proxy for the O.L. The O.L is not available today being pre-occupied in a Govt. meeting in New Delhi. Petitioner counsel files a copy of a communication dated 11.10.2017 from the Income Tax Department which has been addressed to the Registrar of this Tribunal by offering its comments on the Proposed Company Scheme stating such that the petitioner company is tax payer Company and is filing its Income Tax return well in time. Hence, the Income Tax office is having no objection regarding merger of companies as per Proposed Company Scheme.

A copy of this letter be provided to the R.D, through the office of O.L, so as to enable them to offer its comments by filing supplementary affidavit, if willing so.

The matter be listed on 14th November, 2017.

Dated:13.10.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: P.K. Jyoti